## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.307/MP/2025

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read

with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Regulation 41 & 42 of the Central Electricity Regulatory Commission (Connectivity and Grant Network Access) Regulations 2022, seeking appropriate directions to the Central Transmission Utility of India Limited to accept and allow submission of Insurance Surety Bond(s) from an Insurer as per the Guidelines dated 03.01.2022 issued by IRDAI and / or Letter of Undertaking as Payment on Order Instrument issued by REC, PFC and IREDA instead of Bank Guarantee issued by any scheduled commercial bank for the purpose Conn-BGs and Land BGs under the Central Electricity Regulatory Commission (Connectivity and Grant Network Access) Regulations 2022.

: ACME Solar Holdings Limited and Ors. Petitioners

: Central Transmission Utility of India Limited and Ors. Respondents

Date of Hearing : 17.4.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aniket Prasoon, Advocate, ACME Solar

> Ms. Pratiksha Chaturvedi, Advocate, ACME Solar Shri Adarsh Kumar Bhardwaj, Advocate, ACME Solar

Ms. Rashmi Vaish, Advocate, ACME Solar Ms. Sanjeevani Mishra, Advocate, ACME Solar

## **Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition had been filed inter alia seeking appropriate directions to the Respondent, CTUIL to accept and allow submission of Insurance Surety Bond(s) from an Insurer as per the Guidelines dated 3.1.2022 issued by IRDAI and / or Letter of Undertaking as Payment on Order Instrument issued by REC, PFC, and IREDA instead of the Bank Guarantee issued by any scheduled commercial bank for the purpose Conn- BGs and Land BGs under the Central Electricity Regulatory Commission (Connectivity and Grant Network Access) Regulations, 2022.

2. The representative of the Respondent, CTUIL accepted the notice and sought liberty to file a reply.

- 3. Considering the submissions made by the learned counsel for the Petitioner and the representative of CTUIL, the Commission ordered as under:
  - (a) Admit and issue notice to the Respondents, subject to just exceptions;
  - (b) The Respondents to file their reply, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder, within four weeks thereafter.
- 4. The Petition will be listed for hearing on 19.6.2025.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)